

O.A. No. 885 of 2010

Zarina Bibi.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 06.01.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)
Hon'ble Shri A.K.Patnaik, Member (J)

Heard Sri P.K.Kar, Ld. Counsel for the applicant and Sri S.K.Ojha, Ld. Standing Counsel appearing on notice for the Respondent-Railways, on whom a copy of this O.A. has already been served.

2. The employee of the Railways, Sk. Samsunddin, retired on 07.05.2002 and, subsequently, expired on 08.02.2010. Now, after the death of the employee a dispute has arisen regarding succession of the deceased employee for the payment of family pension.

3. Ld. Counsel for the applicant submits that even if reply has been received from the Railways vide Annexure-2, he will give a fresh representation, along with the succession certificate from a competent court of law, so as to establish the claim of the applicant to get family pension.

4. Ld. Standing Counsel for the Railways fairly submitted that if such a representation, along with succession certificate, is submitted, the claim of the applicant shall be considered by Respondent No.1 within a period of three months from the date of submission of such application, along with the succession certificate, and he will pass a reasoned order on the basis of documents submitted by the applicant in this regard.

5. Prayer as made above by the L.d. Counsel for the applicant is allowed.

6. With the above observation and direction, without going into the merit of the case and as agreed to by the parties, the O.A. is disposed of at the stage of admission itself. No costs.



MEMBER (J)



MEMBER (A)